

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/MP/2019

Subject : Petition under Sections 79(1)(c),79(1)(f) and 79(1)(k) of the Electricity Act, 2003, challenging the unlawful conduct of Power Grid Corporation of India Limited, *inter-alia*, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the Regulations framed thereunder.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : Powergrid Corporation of India Limited and Anr.

Parties Present : Shri Hemant Sahai, Advocate, MBPMPL
Ms. Molshree Bhatnagar, Advocate, MBPMPL
Ms. Parichita Chowdhury, Advocate, MBPMPL
Shri Abhishek Gupta, MBPMPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, CTUIL
Shri Bhasker Wagh, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

During the course of hearing, learned counsels for the Petitioner and the Respondent, CTUIL made detailed submissions and concluded their arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within three weeks with copy to the other side. The Commission further directed the Respondent, CTUIL to explain in its written submission as to why it initially by its communication dated 28.3.2018 had indicated the operationalization of LTA with effect from 1.4.2018, which ultimately came to be operationalized only w.e.f 2.5.2018.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)